

Through Video Conference via Cisco WebEx.

Misc. Application No. 39/2020
CBI v. Dr. P. Dasgupta

28.07.2020.

Present: Sh. Alok Kumar Sen Gupta and Sh. Suraj Prakash, counsels for the applicant Dr. P. Dasgupta.
Ms. Shashi Vishwakarma, PP for the non-applicant/CBI with consultant Sh. C.K. Sharma.

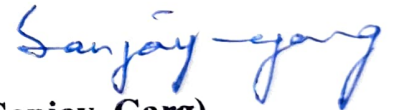
Reply of the CBI has been received on court e-mail. Counsel for the applicant submits that the copy thereof has been supplied.

Ahlmad has reported that the judicial record of the main case has been consigned to the record room. Let the same be summoned for the next date.

Put up the application for consideration on **06.08.2020**.

A copy of the order be sent to the computer branch for uploading the same on website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends or as and when the undersigned visits the court.



(Sanjay Garg)

Special Judge (PC Act) (CBI) -18,
Rouse Avenue District Courts,
New Delhi.